

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT &  
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.8643/Del/2019  
Assessment Year: 2011-12

Vishal Kumar, MS-1, Flat No. 101, Kendriya Vihar, Sec.56, Gurgaon. (Haryana) PIN: 122011	<b>Vs.</b>	JCIT, Range-4, Gurgaon
<b>PAN :ANYPK6137B</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	N o n e
Respondent by	Shri Om Prakash, Sr. DR

Date of hearing	15.07.2022
Date of pronouncement	15.07.2022

**ORDER**

**PER SAKTIJIT DEY, JUDICIAL MEMBER:**

This is an appeal by the assessee against order dated 26.08.2019 of learned Commissioner of Income-Tax (Appeals)-1, Gurgaon for the assessment year 2011-12.

2. At the time of call, none appeared on behalf of assessee.
3. However, learned Authorized Representative of assessee has furnished letter dated 04.07.2022, seeking withdrawal of the appeal,

as, the assessee has opted for settling the dispute under the Direct Tax Vivad se Vishwas Act, 2020.

4. Learned Departmental Representative did not express any objection to assessee's request for withdrawal of the appeal.

5. In view of the aforesaid, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

**6. In the result, the appeal is dismissed.**

*Order pronounced in the open court on 15<sup>th</sup> July, 2022.*

**Sd/-  
( G.S. PANNU )  
PRESIDENT**

**Sd/-  
(SAKTIJIT DEY)  
JUDICIAL MEMBER**

Dated: 15<sup>th</sup> July, 2022.

Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

<b>Sl. No.</b>	<b>Particulars</b>	<b>Date</b>
1.	Date of dictation (Order drafted through Dragon software):	15.07.2022
2.	Date on which the draft of order is placed before the Dictating Member:	18.07.2022
3.	Date on which the draft of order is placed before the other Member:	
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	19.07.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	19.07.2022
6.	Date on which the final order received after having been singed/pronounced by the Members:	27.07.2022
7.	Date on which the final order is uploaded on the website of ITAT:	27 .07.2022
8.	Date on which the file goes to the Bench Clerk	27.07.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	